

HIGH COURT OF SIKKIM

Record of proceedings

I.A. No.01/2025

IN

MAC App. No.05/2025 (Filing No.)

THE BRANCH MANAGER,
THE NEW INDIA ASSURANCE COMPANY LTD. APPLICANT

VERSUS

GYANDUP TSHERING LEPCHA & ORS. RESPONDENTS

Date: 22.08.2025

CORAM :

HON'BLE MR. JUSTICE BHASKAR RAJ PRADHAN, J.

For Applicant : Mr. Dipayan Roy, Advocate (*through V.C.*).

For Respondent : Ms. Dikcha Thapa, Advocate.
Nos. 1 to 3.

For Respondent : None.
Nos. 4 & 5.

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1. Although the order dated 24.04.2025 records that notice issued to respondent no.4 has been delivered, the respondent no.4 has neither appeared nor been represented in the matter. On 03.06.2025 the learned counsel for the applicant was directed to take steps, however, Mr. Dipaya Roy, learned counsel orally submits that he seeks to effect service upon respondent no.5 through publication. The record further reveals that the AD card in respect of the notice issued to respondent no.4 has not yet been returned, although the postal tracking report suggests that the notice was delivered to respondent no.4.

2. In view of the above, the Registry is directed to effect service upon respondent nos. 4 and 5 through the process server of the concerned District Court and to file an affidavit of service before the next date. Requisite to be filed within three days.

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3. List this matter on 24.09.2025.

Judge

to/ Index: ~~yes~~/No
Internet: yes/~~Ne~~